

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II
(through web-based video conferencing platform)**

Item 4

CP (IB) No. 381/Chd/Hry/2019

Under Section 7, IBC 2016

In the matter of:-

Winsome Breweries Ltd.

...Petitioner-Financial Creditor

Vs

Arcotech Ltd.

...Respondent-Corporate Debtor

Present: Mr. Harsh Garg, Advocate for the petitioner-Financial Creditor.
Mr. Raghav Kakkar, Advocate for the respondent-Corporate debtor.

Heard this submission made by the counsel for the petitioner-Financial Creditor as well as counsel for the respondent-Corporate Debtor. The counsel for the respondent-Corporate Debtor has submitted that the entire amount has been paid by the respondent-Corporate debtor. The learned counsel for the petitioner-Operational Creditor is directed to move a necessary application for withdrawal of the matter in terms of Rule 8 of IB (Application to Adjudicating Authority) Rules, 2016. A week days' time is granted for filing the Rule 8 application. Let this matter be posted on 31.10.2023.

Sd/-
(Satya Ranjan Prasad)
Member (Technical)

Sd/-
(Dr. P.S.N. Prasad)
Member (Judicial)

October 17, 2023
Mamta/Mukta